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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.A.No. 173

of 1997

7.5.1999
DATE OF DECISION.....

Smt Juthika Dutta and 6 others

(PETITIONER(S)

Mr M. Chanda

ADVOCATE FOR THE
PETITIONER(S)

-VERSUS-

Union of India and others

RESPONDENT(S)

Mr J.L. Sarkar, Railway Counsel

ADVOCATE FOR THE
RESPONDENTS.

THE HON'BLE MR JUSTICE D.N. BARUAH, VICE-CHAIRMAN

THE HON'BLE MR G.L. SANGLYINE, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Vice-Chairman



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No.173 of 1997

Date of decision: This the 7th day of May 1999

The Hon'ble Mr Justice D.N. Baruah, Vice-Chairman

The Hon'ble Mr G.L. Sanglyine, Administrative Member

Smt Juthika Dutta and 6 others
By Advocate Mr M. Chanda.

.....Applicants

- versus -

Union of India and othersRespondents
By Advocate Mr J.L. Sarkar, Railway Counsel.

.....
O R D E R

BARUAH.J. (V.C.)

This application has been filed by the applicants seeking certain directions to the respondents.

2. Facts for the purpose of disposal of this application are:

The applicants are working as Nursing Sisters in the Central Railway Hospital, Maligaon, N.F. Railway.

The contention of the applicants is that one post of Matron Grade II has been diverted to Sister Tutor unreasonably and they have been deprived. Being aggrieved they submitted Annexure G representation dated 1.11.1996 to the Chief Personnel Officer, N. F. Railway, Maligaon.

However, the representation has not yet been disposed of. Situated thus, the applicants have approached this Tribunal by filing the present application.

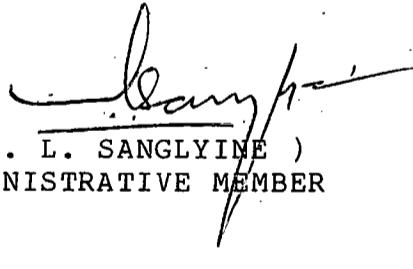
3. We have heard Mr M. Chanda, learned counsel for the applicants and Mr J.L. Sarkar, learned Railway

RS

Counsel. Mr Chanda submits that most unreasonably one post of Matron Grade II had been diverted to Sister Tutor. According to Mr Chanda this action of the respondents is not only unreasonable, but also unfair and illegal. Mr Sarkar, on the other hand, submits that the present applicants do not have the requisite qualification, and therefore, they are not entitled to claim any relief.

4. On hearing the learned counsel for the parties, we feel that the matter should be examined by the authority concerned. Accordingly we direct the respondents to dispose of the Annexure G representation dated 1.11.1996 filed by the applicants within a period of three months from the date of receipt of this order by passing a reasoned order. The applicants may also file a fresh representation giving details of their grievances within fifteen days from the date of receipt of this order and if such representation is filed the respondents shall consider that representation also and dispose of the same by a reasoned order.

5. With the above observations the application is disposed of. No order as to costs.


 (G. L. SANGLYINE)
 ADMINISTRATIVE MEMBER


 (D. N. BARUAH)
 VICE-CHAIRMAN